

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Worlds Window Wardha Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	14/05/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101DL2007PTC163357
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 25, DSIIDC Shed, Scheme II, Ground Floor, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi, India, 110020
6.	Insolvency commencement date in respect of corporate debtor	17.11.2025 (Order received on 19.11.2025)
7.	Estimated date of closure of insolvency resolution process	16.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: MANISH AGARWAL Reg. No: IBBI/IPA-002/IP-N00223/2017-18/10904
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001 Email: vrregisteredvaluer@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Corresp. Add: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001 Email: cirp.wwwipl@gmail.com
11.	Last date for submission of claims	02.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi- 110001. Email: cirp.wwwipl@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Worlds Window Wardha Infrastructure Private Limited** on 17.11.2025.




The creditors of **Worlds Window Wardha Infrastructure Private Limited**, are hereby called upon to submit their claims with proof on or before **02.12.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.11.2025
Place: New Delhi


Sd/-
Manish Agarwal
Appointed as interim Resolution professional
Worlds Window Wardha Infrastructure Private Limited
IBBI Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904
AFA Valid up to 30th June 2026
Email: cirp.wwwipl@gmail.com

BJP ALLOTTED 14 MINISTRIES, JD(U) 8 IN 26-MEMBER CABINET

Nitish sworn in as Bihar CM for record 10th time

PRESS TRUST OF INDIA Patna, November 20

BIHAR'S LONGEST-SERVING CHIEF Minister Nitish Kumar was on Thursday sworn in for a record 10th term here at a grand ceremony, attended by Prime Minister Narendra Modi, CMs of several NDA-ruled states, and senior alliance leaders. Kumar was administered the oath of office by Governor Arif Mohammed Khan at the Gandhi Maidan, where a massive makeshift stage was erected for the ceremony, also attended by Union Home Minister Amit Shah and BJP national president Jagat Prakash Nadda, both of whom had arrived in Patna on Wednesday night.

Along with 74-year-old Kumar, 26 ministers took the oath of office: 14 from the Bharatiya Janata Party, eight from Janata Dal (United), two from Lok Jan Shakti Party (Ram Vilas), and one each from Hindustani Awam Morcha (HAM) and Rashtriya Lok Morcha (RLM).

The ministers included Samrat Choudhary and Vijay Kumar Sinha, both deputy CMs in the previous government, who have been elected as the BJP's leader and deputy leader, respectively, following the polls that were swept by the NDA, which got 202 seats in the 243-member assembly.

Out of 26, five ministers in the new Nitish cabinet are Dalits — one each from BJP, LJPRV, and HAM, and two from JD(U). Eight ministers belong to the upper castes, including four Rajputs. Three Yadavs have also been accommodated in the new cabinet, which is a mix of senior coalition leaders and new entrants, with the focus on caste and regional balance. The portfolios to the ministers were not immediately allocated.

"Congratulations to Nitish Kumar Ji on taking oath as Bihar's Chief Minister. He is an experienced administrator with

TEAM NDA

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Bihar CM Nitish Kumar greets Prime Minister Narendra Modi being after the swearing-in ceremony in Patna on Thursday



a proven track record of good governance for many years. My best wishes to him for his tenure ahead," Modi wrote on X.

Modi, who had told voters during the campaign that he would "return for the swearing-in of an NDA government", delighted the crowd when he lifted his trademark 'gamchha' and swirled it above his head, a gesture that has become a signature of the 75-year-old leader.

The Prime Minister also posted on X: "Congratulations to Samrat Choudhary and Vijay Kumar Sinha on becoming deputy chief ministers of Bihar. Both leaders have worked extensively at the grassroots in serving people. Best wishes to them." Leaders of several NDA-ruled states, including TDP chief and Andhra Pradesh Chief Minister Chandrababu Naidu, and BJP satraps Yogi Adityanath (Uttar Pradesh), Himanta Biswa Sarma (Assam), Devendra Fadnis (Maharashtra), Mohan Yadav (Madhya Pradesh), and Rekha Gupta

(Delhi) attended the ceremony. With a tally of 89 out of 243 seats, the BJP, which emerged as the single largest party, had the lion's share of 14 ministries in the new cabinet.

Besides Choudhary and Sinha, other BJP leaders who took the oath included Mangal Pandey, Nitin Nabin, and Surendra Prasad Mehta, all of whom were ministers in the previous government.

State BJP president Dilip Jaiswal, who had resigned from the cabinet nearly two years ago in keeping with the party's 'one person, one post' policy, was back in the council of ministers.

Another minister who is back after a break is Narayan Prasad. He had lost his post in 2022 when the chief minister abruptly quit the NDA. He was not re-inducted into the JD(U) supremo's return to the BJP-led coalition last year.

The party has also brought in fresh faces like Shreyasi Singh, a professional shooter of interna-

tion fame, who has been elected from Jamui for a second consecutive term. Other BJP leaders who will enjoy a ministerial berth for the first time are — Arun Shankar Prasad, Dr Pramod Kumar, Lakhendra Kumar Raushan, Sanjay Singh Tiger, and Rama Nishad.

Another notable inclusion is Ram Kripal Yadav, a former Union minister who lost the Patliputra Lok Sabha seat last year but was elected from Danapur in the assembly polls.

From the JD(U) quota, all the inductees were ministers in the previous government, including Zama Khan, the lone Muslim MLA in the NDA.

Others who took oath, included Bijendra Yadav, Shrawan Kumar, Vijay Kumar Choudhary, Leshi Singh and Madan Sahni, Sunil Kumar, and Ashok Choudhary.

The NDA also comprises smaller allies like LJPRV, HAM, and RLM, led by Union ministers Chirag Paswan, Jitan Ram Manjhi, and Rajya Sabha MP Upendra Kushwaha, respectively.

From HAM, Santosh Suman, Manjhi's son and party president, was re-inducted.

ED files chargesheet against Vadra in UK-linked PMLA case

THE ENFORCEMENT DIRECTORATE on Thursday filed a chargesheet against businessman Robert Vadra, husband of Congress MP Priyanka Gandhi Vadra, in a money laundering case linked to fugitive UK-based arms consultant Sanjay Bhandari, officials said.

The supplementary prosecution complaint has been filed before a special Prevention of Money Laundering Act (PMLA) court here, they said.

The case has been listed for cognisance proceedings on December 6, the officials said. This is the second money

The case linked to fugitive UK-based arms consultant Sanjay Bhandari

laundering chargesheet against Vadra. In July, he was chargesheeted by the ED in a money laundering case linked to alleged irregularities in a land deal in Haryana's Shikohpur.

Vadra has been questioned by the ED in the Bhandari-linked case in the past. There was no immediate response from Vadra or his legal team.

The ED filed a criminal case against Bhandari and others under the PMLA in February 2017, taking cognisance of an Income Tax department chargesheet filed against him under the anti-black money law of 2015.

In the earlier chargesheet filed in this case in 2023, the ED alleged that Bhandari "acquired" the 12, Bryanston Square house located in London in 2009 and got it renovated "as per the directions of Vadra and the funds for renovation were provided by him".

26 e-comm firms are free from dark patterns: Govt

AS MANY AS 26 top e-commerce companies, including Zepto, BigBasket and Zomato, have given an undertaking that their platforms are free from misleading claims and unfair trade practices which constitute 'dark patterns', the government said on Thursday.

The Centre, which is keeping a close watch on e-commerce platforms for any potential violation of dark patterns, said it would take action against such practices to protect consumer interests.

Unlearn single window, learn ecosystem approach: 'Ease of doing Business' sutra



THE CONTEXT OF a transformative design influences the change. Incremental improvement or rearranging with the existing system—calling it "reform"—doesn't yield the desired result. This is one reason many reform initiatives have not yielded outcomes on the ground, despite the government's good intent at the top.

The reform effort of the newly formed High-Level Committee on Regulatory Reforms can hopefully establish a broader context to thoughtfully redesign systems and create an institutional mechanism that prevents regulatory cholesterol from building up.

There is a further context to this unclogging. The main objective is to unleash the entrepreneurial imagination and energy of the nation. Whether Infosys or HDFC Bank or Nykaa's democratisation of the right of women to look beautiful came first — or whether the regulations that enabled them came first — the unseen and unforeseen responses emerge from regulatory change.

It is a crying need, an emergency, for India to exhort and wake up the legacies of its glorious mercantile past. As Swami Vivekananda said — "Arise and awake and sleep not until the task is done!" We need all of them to face the forces preventing our rise, rather than wanting to colonise us. Therefore, a more decisive approach to deregulation is essential; that is our entreat. The resolve of the deregulators must ensure that the world's number 3 economy also becomes at least number 15 in terms of Ease of Doing



Business (EODB).

There are four systemic sources of this regulatory cholesterol. First, departmental silos — physical or digital. Second, high administrative discretion instead of data-driven decisions. Third, redundant data filings across departments. Fourth, regulatory unpredictability and the resulting information asymmetry. And yes, there is a fifth: the entrenched propensity for corruption. The government has acknowledged three levers for removing regulatory cholesterol. First, "decriminalisation" under Jan Viswas. Second, "deregulate". And most importantly, "digitalisation". This write-up focuses on the third lever as a transformative action.

Departments remain inward-looking, clinging to traditional processes. This translates into monolithic departmental portals, or at best, a "Single Window" at the government level. Both the Centre and the States continue to rely on this obsolete, unpopular, and ineffective idea of a "Single Window". Why ineffective? Because it's against the reality of governance by silos, driven by multiwindow. To give the simplest example: the physical challan still exists in the imagination of departmental digital portals. Digital must embody Digi-

aligned with three-tier Governance layers of central, state and local bodies.

The government addressed two building blocks to remove silo: the PAN.20 as a unique entity ID and "Entity Locker" as a document-issued vault. There is more needed, for example building the next-generation IndiaCode 2.0 — searchable, interoperable, and subscription-enabled. This has to be legitimised by a Transparency of Regulation ACT (TORA), giving citizens and businesses the right to know the applicable law with ease. The building blocks themselves won't convert to — NRCG-connected system. An NRCG layer and an integrative body are a must. The bottleneck is reimagining the possibility of NRCG and the power of the triple helix of policy (OpenAPI and OpenData), creating connected Systems infrastructure and the ecosystem of regulatory service providers offering a constellation of apps at the service layer, to address scale and ease of compliance.

To ensure success, the effort needs to move in an "integrated manner". Clearly, the Shakti of change lies in the Gati with which it is ushered in. It needs an institutional setup, not within a ministry, probably an "Authority" with clear, ambitious goals. As was done by the Demat Corp, dematerialising 99% of issued securities in just 2/3 years. Making India number one in this respect. The Authority not to interfere with rates and taxes of departments, but has mandate to bring all the participating departments to align with the goal; build NRCG and other sub-grids; keep a tab on objective of Regulatory cholesterol removal; power to call the shots on process simplification and draw time lines; create and manage the service layer private app ecosystem.

Young India is now restless and seeking a breakout to create a Viksit Bharat @2047, for themselves and their children. We have a head start in digitalisation and time to extend it to the very process of governance in a true sense under a dedicated Authority. (Bhansali is a co-founder of the ENAM group and a visionary business leader. Sudhir is a Volunteer at ISPIRT Foundation)

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FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF WORLDS WINDOW WARDHA INFRASTRUCTURE PRIVATE LIMITED RELEVANT PARTICULARS

NOTICE OF THE 17TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION. NOTICE is hereby given that the 17th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Tuesday, December 16, 2025 at 11:00 A.M. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piramal Agastya Corporate Park, Kaman Junction, L.B.S Road, Kuria (West), Mumbai - 400070.

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SATRIX INFORMATION SECURITY LIMITED Regd. Off. : 28 Damubhai Colony, Bhattha Paldi, Ahmedabad, Gujarat, India, 380007. Corporate Office : B-Block, 10th Floor, Office No. 1002-1012, Krish Cubical, Opposite Avalon Hotel, Nr. Govardhan Party Plot, Thaltej, Ahmedabad- 380059, Gujarat, India. CIN: U72200GJ2013PLC076845, Website: www.satrix.com. Email ID: cs@satrix.com, Tel: +917968196800. CORRIGENDUM TO THE NOTICE OF THE EXTRAORDINARY GENERAL MEETING